

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Original Application No. 186 of 2002.

Allahabad this the 18th day of March, 2002.

Q U O R U M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava , A.M.

Madan Mohan Lal Jain S/o Sri Sohan Lal Jain
R/o 60, Sabji Mandi, Khurja, Distt. Bulandshahar.

.....Applicant

Counsel for the applicant :- Sri A.P. Singh Raghava

V E R S U S

1. The Union of India through the Comptroller and Auditor General of India, 10, Bahadur Shah Zafar Marg, New Delhi- 2.
2. The Director General of Audit, Defence Service, L-2 Block, Brassy Avenue, New Delhi- 1.
3. The Principal Director of Audit (Ordnance Factories), 10A, Auckland Road, East Wing, 8th Floor, Calcutta (Now Kolkata).

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

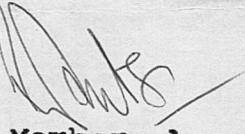
O R D E R (Oral)

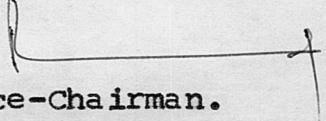
(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

This O.A has been filed under section 19 of the Administrative Tribunals Act, 1985, challenging the order dt. 26.09.2001 (annexure A- 1) by which claims of the applicant regarding certain dues which, according to the applicant, were out-standing has been rejected.

2. On perusal of the order dated 26.09.2001, it appears that each and every claim of the applicant has been considered and the reasons have been given for not accepting the same. We do not find any error in the order. The learned counsel for the applicant has not been able to place before us any material on which basis the order passed by the respondents may be termed as illegal or suffering from any error of law. The O.A has no merit and is accordingly dismissed.

3. There will be no order as to costs.


Member- A.


Vice-Chairman.

/Anand/